

23.06.2020

Present: None

In terms of Order bearing No. R235/RG/DHC/2020 dated 16.05.2020 passed by Hon'ble High Court, efforts were initiated to conduct proceedings of this case through Video Conferencing.

Notices were sent to Sh. Parmod Singh, Ld. PP for the CBI and Sh. S. Prasad, the Ld. Counsel for A-1 to A-6 & A-9 through e-mails dt. 20.06.2020 seeking their consent for conducting the proceedings in the case through video conferencing as the case is more than 10 years old and is pending for final arguments and they were also directed to file brief written submissions. It is submitted by Ahlmad of the Court that Sh. A.K. Goyal, Ld. Counsel for accused A-8, A-10 and A-11 could not be contacted.

Consent of Sh. Pramod Singh, Ld. PP for CBI received by way of email dated 22.06.2020.

Sh. S. Prasad, Ld. Counsel for A-1 to A-6 and A-9, had submitted reply by way of email dated 22.06.2020, wherein he had submitted that **"he had contacted with their clients through telephone and negotiated the matter, thereafter found out that some of the accused persons and their family members are suffering with the infections of Virus Covid-19 and some accused persons are residing under the cantonment areas. Most of the accused persons are not having facilities of video conferencing. He further submitted that this is a documents based case and bundles of documents are reflected/exhibited in this case. Most of the documents could not be reflected before the Hon'ble Court during the course of video conferencing proceedings and therefore the proceedings of final arguments through Video Conferencing could not be possible in these circumstances"**. Ld. Counsel had prayed to adjourn the proceedings of this case and take up the matter after normalization of situations of covid-19 as a regular proceeding before the Hon'ble Court as and when Court resume normal functioning.

In view of the above submissions made by Ld. Defence Counsel, the efforts made for obtaining consent of the parties for conducting the proceedings through video conferencing have not been materialized. The matter is adjourned and be listed for further proceedings as per en-block dates till the Court resumes normal functioning.

In accordance with the en-bloc adjournment direction, list the matter for final arguments on **22.07.2020**.


(Harish Kumar)

**Special Judge (PC Act) CBI-20,
Rouse Avenue District Court,
New Delhi/23.06.2020**